

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1977 of 2021

Khageshwar Mahto & Anr. ... Petitioners
Versus
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Anupam Anand, Advocate
For the State : Mrs. Kumari Rashmi, Addl. P.P.

Order No.02 Dated- 10.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel appearing for the petitioners submits that the petitioners will file a supplementary affidavit annexing therewith the proof of deposit of Rs.15,000/- each as cash security in the Civil Court, Bermo at Tenughat.

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks from the date of this order, then this Cr.M.P. shall stand dismissed without further reference to the Bench.

The Court concerned is directed to receive Rs.15,000/- each if tendered by the petitioners in connection with Nawadih P.S. Case No.96 of 2019.

(Anil Kumar Choudhary, J.)